

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13231/2003

(From the judgement and order dated 02/07/2003 in GA No.4866/1999
in CS No.145/1983 of the HIGH COURT OF CALCUTTA)

FIRDOUS OMER (D) BY LRS. & ORS.

Petitioner(s)

VERSUS

BANKIM CHANDRA DAW (D) BY LRS. & ORS.

Respondent(s)

(OFFICE REPORT ON DEFAULT)

Date: 05/12/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. Jaideep Gupta, Sr.Adv.

Mr. Chanchal Kr. Dutta,Adv.

Mrs. Sarla Chandra,Adv.

For Respondent(s) Mr. P.K. Das,Adv.

Mr. D.N. Ray,Adv.

Mr. P.N. Mullick,Adv.

Mr. Raja Chatterjee,Adv.

Mr. G.S. Chatterjee,Adv.

Mr. Partha Sil,Adv.

Mr. Sanjiv Saxena,Adv.

Mr. Ghanshyam Joshi,Adv.

Mr. Ranjan Mukherjee ,Adv

UPON hearing counsel the Court made the following

O R D E R

As a last chance, four weeks' time is granted for taking fr
esh steps

for service upon the unserved respondents. Dasti in addition.

(A.S. BISHT)

COURT MASTER

(PUSHAP LATA BHARDWAJ)

COURT MASTER